

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 123
TO BE ANSWERED ON 17.07.2017

IRREGULARITIES UNDER MGNREGA

123. SHRI NARESH AGRAWAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether job card holders under MGNREGA do not get 100 days employment and full payment and most of the cards have been made in a bogus manner due to which there is wide spread corruption under MGNREGA and Government is contemplating to discontinue MGNREGA;
- (b) if so, by when; and
- (c) if not, the reasons therefor?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (c): No, Sir. The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. The demand for work itself is influenced by various factors such as rain-fall pattern, availability of alternative and remunerative employment opportunities outside MGNREGA and prevailing unskilled wage rates. Payment of wages is made based on the measurements of the work done. The State Governments/UTs have been advised to get the registered households verified through Panchayat functionaries to ensure correctness in the database of the programme.
